

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CRX 71 of 2003
(OA 496 of 97)

Date of order : 19.9.03

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr. S. Biswas, Administrative Member

MALAY CHAKRABORTY & ORS.

VS

S. C. SENGUPTA (ER)

For the applicants : Mr. C. R. Bag, counsel
Mr. G. N. Bhattacharjee, counsel

For the respondents: Mr. P. K. Arora, counsel

O R D E R

Justice B. Panigrahi, VC

Upon hearing the 1st counsel for both the parties and on perusal of the records we find that the respondents have claimed to have served the copy through the registered clerk of the applicant's advocate although the applicant's advocate has disputed it. Be that as it may in order to avoid such complication we direct the applicant to produce the relevant records pertaining to this case on 1.12.03 at 10.30 A.M. before the respondent No. 3. In case the applicant fails to produce the records on the aforesaid date and time it will be open to the respondent No. 3 to take decision as per direction issued by this Tribunal.

2. On production of these documents the respondents shall thereafter take a decision within 4 weeks from the date of such production of records, by passing and communicating a speaking order
3. Accordingly the CPC is disposed of.

5.0.2003,

Biswas

MEMBER(A) VICE-CHAIRMAN

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